

THE SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT
(AMENDMENT) ACT, 2010

No. 37 OF 2010

[21st September, 2010.]

An Act further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954.

BE it enacted by Parliament in the Sixty-first Year of the Republic of India as follows:—

1. Short title and commencement. - (1) This Act may be called the Salary, Allowances and Pension of Members of Parliament (Amendment) Act, 2010.

(2) Save as otherwise provided, it shall come into force on such date as the Central Government may, by notification, in the Official Gazette, appoint and different dates may be appointed for different provisions of this Act.

2. Amendment of section 3. - In the Salary, Allowances and Pension of Members of Parliament Act, 1954 (hereinafter referred to as the principal Act), in section 3,—

(i) for the words "a salary at the rate of sixteen thousand rupees per mensem", the words "a salary at the rate of fifty thousand rupees per mensem" shall be substituted;

(ii) for the words "an allowance at the rate of one thousand rupees for each day", the words "an allowance at the rate of two thousand rupees for each day" shall be substituted;

(iii) for the second proviso, the following proviso shall be substituted, namely:—

"Provided further that the rates of salary specified in this section shall be applicable from the 18th day of May, 2009."

3. Amendment of section 4. - In the principal Act, in section 4, in sub-section (1),—

(i) in sub-clause (ii) of clause (c), for the words "a road mileage at the rate of thirteen rupees per kilometre", the words "a road mileage at the rate of sixteen rupees per kilometre" shall be substituted;

(ii) for the first proviso, the following proviso shall be substituted, namely:—

"Provided that when Parliament is in session and the spouse of a Member, if any, performs such journey or part thereof by road, unaccompanied by such Member, in respect of which such spouse has been allowed to travel by air or partly by air and partly by rail from the usual place of residence of the Member to Delhi or back under sub-section (2) of section 6B, the road mileage prescribed under this sub-clause shall be allowed to such Member for such journey or part thereof, subject to the condition that the total number of such journeys shall not exceed eight in a year;"

(iii) the third proviso shall be omitted.

4. Amendment of section 6B. - In the principal Act, in section 6B, for sub-section (2), the following sub-section shall be substituted, namely:—

"(2) Notwithstanding anything contained in clause (ii) of sub-section (1), the spouse of a Member shall be entitled to travel,—

(a) any number of times, by railway in first class air-conditioned or executive class in any train from the usual place of residence of the Member to Delhi and back; and

(b) when Parliament is in session, by air or partly by air and partly by rail, from the usual place of residence of the Member to Delhi or back, subject to the condition that the total number of such air journeys shall not exceed eight in a year:

Provided that where any such journey or part thereof is performed by air from any place other than the usual place of residence of the Member to Delhi and back, then, such spouse shall be entitled to an amount equal to the fare by air for such journey or part thereof, as the case may be, or to the amount equal to the journey performed by air from the usual place of residence of the Member to Delhi and back, whichever is less."

5. Amendment of section 8A. - In the principal Act, in section 8A, for sub-section (1), the following sub-section shall be substituted, namely:—

“(1) With effect from the 18th day of May, 2009, there shall be paid a pension of twenty thousand rupees per mensem to every person who has served for any period as a Member of the Provisional Parliament or either House of Parliament: Provided that where a person has served as a Member of the Provisional Parliament or either House of Parliament for a period exceeding five years, there shall be paid to him an additional pension of fifteen hundred rupees per mensem for every year served in excess of five years.

Explanation.— For the purpose of this sub-section, "Provisional Parliament" shall include the body which functioned as the Constituent Assembly of the Dominion of India immediately before the commencement of the Constitution.’

6. Amendment of section 8B. - In the principal Act, in section 8B, for the words "one lakh rupees", the words "four lakh rupees" shall be substituted.

V. K. BHASIN,
Secy. to the Govt. of India.

CORRIGENDUM

In the Legal Metrology Act, 2009 (No. 1 of 2010), as published in the Gazette of India, Extraordinary, Part II, Section 1, dated the 14th January, 2010 (Issue No. 1),—

At Page 12, line 19, *for* "52", *read* "53".